

**Report of the committee constituted by the Hon'ble NGT, Central Zone
Bench, Bhopal**

In the matter of

Ghan Shyam &Ors. V/s State of Rajasthan & Ors.

OA No. 122/2024

The details of the matter are as under

1. **Applicant:-**Ghan Shyam & Ors.
2. **Respondents:-** State of Rajasthan &Ors.
3. **Background:-**

Applicant Sh. Ghan Shyam and others have raised the issue of illegal allotment of mining lease on Gair Mumkin Pahad (**Gair Mumkin Pahar** referred to rocky lands on which no cultivation) at Bhoori Doongri, Village Hanutpura, Tehsil-Shahpura, District-Jaipur, Rajasthan. The mining operation are being carried out day and night in violation of environmental laws not only in the allotted area but also outside allotted lease area. It is further alleged that green area of the hill have been damaged with use of high explosives, heavy earth moving machines affecting the human life and health, flora and fauna of the area.

4. **Hon'ble NGT Central Zone Bench order dated 20.05.2024 :-**

The order of Hon'ble NGT inter-alia says as under:-

“6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative from Collector, Jaipur, Rajasthan.*
- ii. One representative from Central Pollution Control Board, Rajasthan.*
- iii. One representative from State Pollution Control Board, Rajasthan.*

7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.”

5. **Constitution of Joint Committee:**

In compliance of the Hon'ble NGT order dated 20.05.2024 the following individuals have been nominated as a member of joint committee:-

- i. Sh. Ashok Kumar, Sub Divisional Officer, Shahpura, Distt. Jaipur - Rural (Representative of Distt. Collector). District Collector nominated SDO, Shahpura vide Office Order dated: 19.06.2024. Copy attached at **Annexure -1**.
- ii. Sh. Vijay Sharma, Regional Officer, Jaipur (North), Rajasthan State Pollution Control Board, Jaipur. Member Secretary, RSPCB, nominated RO, RSPCB, Jaipur North vide Office Order dated: 30.05.2024. Copy attached at **Annexure -2**.
- iii. Sh. Sanjay Kumar Mukati, Scientist-B, Central Pollution Control Board, Regional Directorate, Bhopal. CPCB nominated Scientist-B vide letter dated: 27.05.2024. Copy attached at **Annexure -3**.
- iv. Sh. Ami Chand Duharia, Assistant Mining Engineer, Kotputli was also invited, as special invitee as the matter is related to illegal mining. Copy of RSPCB Office Order dated: 04.07.2024 for field visit is attached at **Annexure-4**.

6. **Field Visit of Joint Committee:**

The Joint Committee visited the site on 09.07.2024 in presence of applicants (Ghan Shyam & some other stakeholder) and respondents, Copy of the attendance sheet of the Joint Committee Members is attached at **Annexure-5**.

The following observations were made during the field visit/inspection.

- (i) That two mining leases (Mining Lease no. 164/2004 and 166/2004) have been allotted at Bhoori Dungri in Village Hanutpura, Tehsil Shahpura, Distt. Jaipur-Rural by the department of Mines & Geology on 21.10.2009-164/04, 166/04 (Present Lease Holder Sh. Sardaar Mal Jat). Validity of both mining leases is from 21.10.2009 to 20.10.2059 Copy of Mining lease documents (Memorandum) of both the leases are attached at **Annexure- 6**.
- (ii) Representative of Department of Mines and Geology informed that the Mining leases were granted/allotted by the Mines Department after ensuring compliance of all the rules. Both mining leases having area 1.0 Hectare each.
- (iii) Environmental Clearance was issued to the mines from DEIAA vide letter no DEIAA/JAIPUR/EC/2016/1495 dated 31.05.2016 for Mesonary Stone @92853 TPA for ML No. 164/2004 and @ 94292 TPA for ML NO. 166/2004. The copy of EC is attached at **Annexure-7**.

- (iv) Lease holder has submitted application for re-appraisal of Environmental Clearance by SEIAA for both the mining leases. Copy of the application provided by the applicant attached at **Annexure-8**.
- (v) Consent to Operate (CTO) under the Air (Prevention & Control of Pollution) Act 1981 was issued to the both mining leases i.e ML No. 164/2004 & ML No. 166/2004. The consent to operate for ML no. 164/2004 granted on 11.05.2017 and was valid till 30.04.2022 and consent to operate for ML no. 166/2004 granted on 23.01.2023 and is valid till 31.05.2026. The copy of both the consent to operate are collectively attached at **Annexure-9**.
- (vi) The lease holder has provided the mine demarcation pillars and boards for both the mining leases (164/04 and 166/04). Photographs Attached at **Annexure-10**.
- (vii) During the site visit both the mines found non- operational. As reported by the applicant, respondent and representative of the mines department, the leases are non-operational from last approx. one month.
- (viii) It was observed that the mine lease holder has not carried out plantation at the mining site as per EC condition.
- (ix) Proper dust suppression system was not observed like water sprinkles, tankers etc.
- (x) It was observed that adjoining to M.L. No. 164/2004 and 166/2004 the illegal mining was there. As informed by the representative of Department of Mines & Geology, 3150 MT mineral was illegally mined from this area, and Mines Department has already imposed penalty of Rs. 14,06,000/- on the lease holder. This penalty includes environmental compensation also. Copy of the report provided by the representative of Mines Department attached at **Annexure-11**.
- (xi) The Joint Committee also visited to the house of the nearby resident i.e. Sh. Ramjilal and found no major cracks on the wall of house. The house is approx. 450 meters away from the mining lease.
- (xii) There is no public place in 45 meters radius and no residential house in 100 meters radius of the mining lease as such effect on human life and health is not envisaged.
- (xiii) Lease holder having permission from DGMS for safe mining in guidance of Sh. Laxmikant Seth, Mines Manager and Sh Narottam Lal Jaiman, Mining mate.

- (xiv) Signs of Deep hole blasting by the unit were not found on the site.
- (xv) Copy of Mauka Fard prepared by the Revenue Department attached at **Annexure-12**.

7. **Conclusion and Recommendations:-**

- (i) Consent to Operate (CTO) under the Air (Prevention & Control of Pollution) Act 1981 was issued to the both mining lease i.e. 164/2004 & 166/2004. The consent to operate for ML no. 164/2004 granted on 11.05.2017 and was valid till 30.04.2022 The lease owner may get the expired consent renewed before restart the operation of ML No. 164/2004 and comply with the consent conditions. Consent to operate for ML no. 166/2004 granted on 23.01.2023 and is valid till 31.05.2026.
- (ii) No major cracks were found on the wall of house of nearby resident Sh. Ramjilal, Approx. 450 meters from the mining lease.
- (iii) The mining lease holder should ensure that the green belt is developed in the area nearby mines and approach roads.
- (iv) Dust Suppression system should be adopted in mining area during mining activities.
- (v) Controlled Blasting should be done in proper scientific manner to minimize the blasting frequency.
- (vi) Mining Department to have strict vigil to prohibit the illegal mining nearby mining leases allotted to the lessee.
- (vii) Whenever mining activity gets started, monitoring of ambient Air Quality/Fugitive Emission and Noise monitoring of the mining area to be done by the lessee from the authorized MoEF&CC recognized Laboratory.

8. **Enclosures:-**

- (i) District Collector Office Order dated: 19.06.2024. (**Annexure -1**)
- (ii) Member Secretary, RSPCB Office Order dated: 30.05.2024. (**Annexure -2**)
- (iii) CPCB nomination letter dated: 27.05.2024. (**Annexure -3**)
- (iv) Copy of RSPCB Office Order dated: 04.07.2024 for field visit (**Annexure-4**).
- (v) Copy of the attendance sheet of the joint committee (**Annexure-5**)
- (vi) Copy of mining lease document in favour of Sh. Sardar Mal Jat. (**Annexure-6**).

- (vii) Copy of Environmental Clearance to ML No. 164/2004 and 166/2004. (**Annexure-7**).
- (viii) Copy of the application submitted to SEIAA for re-appraisal of EC(**Annexure-8**).
- (ix) Copy of consent to operate granted from RSPCB. (**Annexure-9**).
- (x) Photographs Attached at (**Annexure-10**).
- (xi) Copy of report provided by Mining Deptt. (**Annexure-11**).
- (xii) Copy of Mauka Fard prepared by revenue department.(**Annexure-12**).



(Ashok Kumar)
SDM, Shahpura, Jaipur, (Rural)



(Sanjay Kumar Mukhati)
Scientist-B, RD, CPCB, Bhopal



(Vijay Sharma)
RO,RSPCB, Jaipur (North)



(Amichand Duhariya)
AME, Kotputli, DMG, GoR

कार्यालय जिला कलेक्टर एवम जिला मजिस्ट्रेट, जयपुर

www.jaipur.nic.in

क्रमांक:-आर-1/(43)24/122-2024/विविध/2058

दिनांक: 15/6/24

आदेश

माननीय राष्ट्रीय हरित प्राधिकरण केन्द्रीय वैच भोपाल प्रकरण संख्या 122/2024 (सीजेड) उन्वान धनश्याम एवं अन्य वनाम राजस्थान राज्य व अन्य मे पारित आदेश दिनांक 20.05.2024 में जाँच करने हेतु संयुक्त कमेटी का गठन किया गया है। जिसमें जिला कलेक्टर, जयपुर के प्रतिनिधि के रूप में उपखण्ड अधिकारी शाहपुरा को नियुक्त किया जाता है।

(सुरेश कुमार नवल)
अति० कलेक्टर प्रथम एवं
प्रभारी अधिकारी राजस्व शाखा,
कलेक्ट्रेट, जयपुर

क्रमांक:-आर-1/(43)24/122-2024/विविध/2059-60

दिनांक: 15/6/24

प्रतिलिपि:- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. उपखण्ड अधिकारी शाहपुरा जिला जयपुर ग्रामीण।
2. क्षेत्रीय अधिकारी (उत्तर) राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, रोड न० 5 के सामने वीकेआई, सीकर रोड, जयपुर।

अति० कलेक्टर प्रथम एवं
प्रभारी अधिकारी राजस्व शाखा,
कलेक्ट्रेट, जयपुर

RjKaj Ref
0024635

Document certified by SURESH
NAWAL <add4ng@gmail.com>
Digitally Signed by Suresh Kumar
Naval
Additional Collector
And Additional District Magistrate
Date 13-06-2024 01:34:30

☎ 0141-2209001(O) 0141-2209000(Fax) Email:- dm-jaipur@nic.in



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (606) RPCB/Legal/NGT/2024/ 568

Date: 30-05-2024

✓ Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (North)
Email: - ro.jaipur@gmail.com

Subject - Hon'ble National Green Tribunal, Bhopal order dated 20.05.2024 in Original Application No. 122/2024 (CZ), Ghan Shyam & Ors. V/s State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 20.05.2024 and directed inter-alia as follow:-

6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative from Collector, Jaipur, Rajasthan.
- ii. One representative from Central Pollution Control Board, Rajasthan.
- iii. One representative from State Pollution Control Board, Rajasthan.

7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 20.05.2024. Copy of Hon'ble NGT order dated 20.05.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. District Collector, Jaipur
2. Member Secretary, Central Pollution Control Board, New Delhi

Member Secretary

JEE (A)
am
06/06/24

RajKaj Ref
7635205



Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.05.30 15:43:41 IST
Reason: Approved



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

Annexure-3



CM-13012/31/2024-LAW-RD Bhopal/18082/377

दिनांक: 27 मई, 2024

प्रति,

Most urgent
NGT Case

सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इंस्टीट्यूशनल एरिया
झालाना डूंगरी, जयपुर - 302004

विषय: NGT OA No. 122/2024(CZ) "Ghan Shyam & Ors. Vs. State of Rajasthan & Ors." में अधिकारी के नामांकन बाबत।

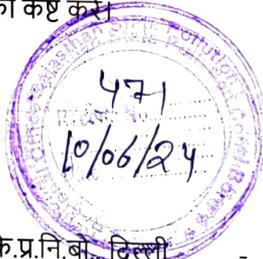
संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 20/05/2024

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 20/05/2024 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें कलेक्टर-जयपुर (राजस्थान), केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति को Factual and Action Taken Report तैयार कर छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में सुनवाई की अगली तिथि दिनांक 20/08/2024 को नियत की गई है। उक्त प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी।

उक्त कार्य हेतु इस कार्यालय से श्री संजय कुमार मुकाती, वैज्ञानिक-ख (मोबाइल नं.- 7879488657, ईमेल sanjaymukati200535@gmail.com) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें।



भवदीय,

(पी. जगन)
क्षेत्रीय निदेशक

प्रतिलिपि:

- डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली - की ओर कृपया सूचनार्थ।
- क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बो., जयपुर (न/ध) - की ओर कृपया सूचनार्थ एवं
- श्री संजय कुमार मुकाती, वैज्ञा.-ख, के.प्र.नि.बो., भोपाल - आवश्यक कार्यवाही हेतु।

JEEA) for
@
06/06/24

G. Jagan
क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
ईपीएबीएक्स : 0755-2775385, 2775386
क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384
ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: www.cpcb.nic.in
PB

मुख्यालय:
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली-110032
दूरभाष क्र : 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Office Order

F.No. RPCB/ROJP/N/Legal-193/468-471

Date: 04.07.2024

The Hon'ble National Green Tribunal in OA No. 122/2024, Ghan Shyam & Ors V/s State of Rajasthan & Ors has passed an order dated 20.05.2024 for constitution of a joint committee. Accordingly, nominations have been received from District Collector and Central Pollution Control Board. Members of the joint committee are requested to join for field visit of the area scheduled on 09.07.2024 as under :-

1. Sh. Ashok Kumar, Sub Divisional Magistrate, Shahpura, Jaipur
2. Sh. Sanjay Kumar Mukhati, Scientist- B, CPCB, Bhopal
3. Sh. Amichand Duhariya, Assitant Mining Engineer, Kotputli, Jaipur (Special Invitee)

The representatives are requested to make it convenient to reach Sub Divisional Magistrate, Shahpura Office at 10:00 AM along with available information and records in this regard.


 (Vijay Sharma)
 Regional Officer o/c

Copy to following for information:

1. Member Secretary, RSPCB, Jaipur
2. Sh. Ashok Kumar, Sub Divisional Magistrate, Shahpura, Jaipur
3. Sh. Sanjay Kumar Mukhati, Scientist- B, CPCB, Bhopal
4. Sh. Amichand Duhariya, Mining Engineer, Kotputli, Jaipur


 Regional Officer o/c

Attendance Sheet of the meeting of Joint Committee constituted vide Hon'ble NAT order dt:- 20.05.2024 in the matter of O.A. NO. 122/2024 (Ghan Shyam & Ors. V/s State of Rajasthan & Ors) Meeting dated 09.07.2024

<u>Sr. No.</u>	<u>Name</u>	<u>Designation & office</u>	<u>Mobile No.</u>	<u>Sign.</u>
1.	Ashok Kumar	SDO, Sahpura (Jaipur. nrel)	9462387354	sets
2.	Vijay Sharma	R.O., RSPCB Jaipur (North)	9414077343	@urd
3.	SANJAY KUMAR MUKATI	Scientist - 'B' CPCB, R.D. Bhopal	7879488657	Sanjay 9/7/24
4.	Ami Chand Dutta	Assistant Mining Engineer Kotputali.	810403690	3/E 9.7.24
5.	Sonu Bhoasthi	SMF - I (Mining)	9001741704	miz

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Annexure-6

राजस्थान सरकार
कार्यालय सहायक खनि अभियन्ता, कोटपूतली।

क्रमांक:-सखअ/कोट/अप्र/खप-166/04/3258

दिनांक 24/10/13

हस्तानान्तरण ज्ञापन पत्र

चूँकि श्री संजय कुमार पुत्र श्री सतीश कुमार गुर्जर, निवासी- मौहल्ला जोगियों का, वार्ड नं0 10, शाहपुरा, जिला जयपुर (राज0) के पक्ष मे खनन पट्टा खनिज चेजा पत्थर निकट ग्राम हनुतपुरा, तहसील शाहपुरा जिला जयपुर में क्षेत्र 1.00 हैक्टर का कार्यालय आदेश सम संख्यक सखअ/कोट/सीसी/अप्र/खप-166/04/900 दिनांक 17-07-2009 के द्वारा संविदा पंजीयन तिथि से 20 वर्ष (परन्तु प्रत्येक 5 वर्ष पश्चात् स्थिर भाटक का पुनः निर्धारण नियमानुसार होगा) के लिए स्थिर भाटक रूपये 15,000/- वार्षिक पर स्वीकृत हुआ। तदनुसार संविदा का निष्पादन दिनांक 20-10-09 को किया जाकर, उप पंजीयक शाहपुरा के यहाँ पर दिनांक 21-10-09 को पंजीबद्ध हुआ। इस प्रकार खनन पट्टा दिनांक 21-10-09 से प्रभाव में आया।

खनन पट्टाधारी श्री संजय कुमार ने दिनांक 05-07-2013 को हस्तानान्तरण आवेदन पत्र प्रस्तुत किया और कार्यालय आदेश समसंख्यक 2887 दिनांक 07-08-2013 के द्वारा श्री सरदार मल पुत्र श्री बद्रीप्रसाद जाट, निवासी- ढाणी गढ़वाल, तन- जाजेकलां, तहसील शाहपुरा, जिला जयपुर (राजस्थान) के पक्ष में उक्त वर्णित खनन पट्टा की शेष अवधि के लिए स्वीकृत किया गया, तदनुसार हस्तानान्तरण संविदा का निष्पादन दिनांक 14-08-2013 को किया जाकर उप पंजीयक शाहपुरा के यहां पर दिनांक 14-08-2013 को पंजीबद्ध हुआ। इस प्रकार से श्री सरदार मल पुत्र श्री बद्रीप्रसाद जाट, निवासी- ढाणी गढ़वाल, तन- जाजेकलां, तहसील शाहपुरा, जिला जयपुर (राजस्थान) के पक्ष में उक्त वर्णित खनन पट्टा दिनांक 14-08-2013 से शेष अवधि के लिए प्रभाव में आया।

23/10/13
(ललित बाछरा)

सहायक खनि अभियन्ता,
कोटपूतली।

दिनांक 24/10/13

क्रमांक:- सम संख्यक/3259 & 3268

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु है -

1. जिला कलेक्टर, जयपुर ।
 2. तहसीलदार, कोटपूतली । 21155/11
 3. सर्वेयर 4. मानचित्रकार 5. मांग लिपिक 6. अधिशुल्क निर्धारण 7. संगणक 8. स्टोर कीपर।
- श्री सरदार मल पुत्र श्री बद्रीप्रसाद जाट, निवासी- ढाणी गढ़वाल, तन- जाजेकलां, तहसील शाहपुरा, जिला जयपुर (राजस्थान)

10. 21155/11 (कोटपूतली-दस्तावेज)

23/10/13
(ललित बाछरा)

सहायक खनि अभियन्ता,
कोटपूतली।

राजस्थान सरकार
कार्यालय सहायक खनि अभियन्ता, कोटपूतली।

क्रमांक:-सखअ/कोट/अप्र/खप-164/04/3269

दिनांक 24/10/13

हस्तानान्तरण ज्ञापन पत्र

चूँकि श्री राजेन्द्र कुमार पुत्र श्री नारायण लाल गुर्जर, निवासी- मौहल्ला जोगियों का, वार्ड नं0 10, शाहपुरा, जिला जयपुर (राज0) के पक्ष में खनन पट्टा खनिज चेंजा पत्थर निकट ग्राम हनुतपुरा तहसील शाहपुरा जिला जयपुर में क्षेत्र 1.00 हैक्टर का कार्यालय आदेश सम संख्यक सखअ/कोट/सीसी/अप्र/खप-164/04/892 दिनांक 17-07-09 के द्वारा संविदा पंजीयन तिथि से 20 वर्ष (परन्तु प्रत्येक 5 वर्ष पश्चात् स्थिर भाटक का पुनः निर्धारण नियमानुसार होगा) के लिए स्थिर भाटक रूपये 15,000/- वार्षिक पर स्वीकृत हुआ। तदनुसार संविदा का निष्पादन दिनांक 20-10-09 को किया जाकर, उप पंजीयक शाहपुरा के यहाँ पर दिनांक 21-10-09 को पंजीबद्ध हुआ। इस प्रकार खनन पट्टा दिनांक 21-10-09 से प्रभाव में आया।

चूँकि कार्यालय आदेश क्रमांक 648 दिनांक 08-08-12 के द्वारा उक्त वर्णित खनन पट्टा श्री विशाल गुर्जर पुत्र स्व0श्री राजेन्द्र कुमार गुर्जर, निवासी- मौहल्ला जोगियों का, वार्ड नं0 10, शाहपुरा, जिला जयपुर (राज0) के पक्ष में नामान्तरण स्वीकृत किया गया, तदनुसार पूरक संविदा का निष्पादन दिनांक 05-11-2012 को किया। इस प्रकार से श्री विशाल गुर्जर पुत्र स्व0श्री राजेन्द्र कुमार गुर्जर, निवासी- मौहल्ला जोगियों का, वार्ड नं0 10, शाहपुरा, जिला जयपुर (राज0) के पक्ष में उक्त वर्णित खनन पट्टा दिनांक 05-11-2012 से शेष अवधि के लिए प्रभाव में आया।

खनन पट्टाधारी श्री विशाल गुर्जर ने दिनांक 05-07-2013 को हस्तानान्तरण आवेदन पत्र प्रस्तुत किया और कार्यालय आदेश समसंख्यक 2867 दिनांक 07-08-2013 के द्वारा श्री सरदार मल पुत्र श्री बट्टीप्रसाद जाट, निवासी- ढाणी गढ़वाल, तन-जाजेकलां, तहसील शाहपुरा, जिला जयपुर (राजस्थान) के पक्ष में उक्त वर्णित खनन पट्टा की शेष अवधि के लिए स्वीकृत किया गया, तदनुसार हस्तानान्तरण संविदा का निष्पादन दिनांक 14-08-2013 को किया जाकर उप पंजीयक शाहपुरा के यहां पर दिनांक 14-08-2013 को पंजीबद्ध हुआ। इस प्रकार से श्री सरदार मल पुत्र श्री बट्टीप्रसाद जाट, निवासी- ढाणी गढ़वाल, तन-जाजेकलां, तहसील शाहपुरा, जिला जयपुर (राजस्थान) के पक्ष में उक्त वर्णित खनन पट्टा दिनांक 14-08-2013 से शेष अवधि के लिए प्रभाव में आया।

23/10/13
(ललित बाछरा)

सहायक खनि अभियन्ता,
कोटपूतली।

दिनांक 24/10/13

क्रमांक:- सम संख्यक/3270 से 3279

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु है -

1. जिला कलेक्टर, जयपुर।
 2. तहसीलदार, कोटपूतली।
 3. सर्वेयर/व0. खनि कार्यदेशक
 4. मानचित्रकार
 5. मांग लिपिक
 6. अधिशुल्क निर्धारण
 7. संगणक
 8. स्टोर कीपर।
- श्री सरदार मल पुत्र श्री बट्टीप्रसाद जाट, निवासी- ढाणी गढ़वाल, तन-जाजेकलां, तहसील शाहपुरा, जिला जयपुर (राजस्थान)

23/10/13
(ललित बाछरा)

सहायक खनि अभियन्ता,
कोटपूतली।

District Level Environment Impact Assessment Authority, JAIPUR**Collectorate Campus, Jaipur- 302016**

No: DEIAA/JAIPUR/EC/2016/11495

Date: 31.05.2016

Subject: Environmental Clearance for mining leases/projects under EIA notification, 2006.

Application seeking environmental clearance listed against your name in the Table 1 below under EIA Notification, 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz. questionnaire, EIA, EMP and additional clarifications furnished in the response to the observation of the District Level Expert Appraisal Committee (DEAC), jaipur (Raj.).

Table 1

S. No.	SEAC File No.	Category/Item No. (in Schedule)	Name of project Proponent	Details of Mine/Project	Project Cost (lakh Rs.)	Water Requirement (KLD)	Fuel & Energy (Ltr Per Day)	Environment Management Plan (Lakh Rs./year)	CSR/ESR Activities (Lakh Rs./year)	Green Belt/Plantation (Rs./year)	Budgetary Breakup for Labour (Lakh Rs./year)
1.	39624	I(a)B2	Shri Raghendra Singh, 17, Mhar Houzse, Gangapol Bazar, Jaipur	EC for Mineral: Masonry Stone M.L. No.105/1994 Area: 1.00 Hect. Khasra No. Village: DholiSepatpura Tehsil: Shahpura District: Jaipur Production Capacity: 87872 TPA	38	3.6	0.5	0.5	0.2	0.2	0.45
2.	2936	I(a)B2	Smt. Sunita Modi W/o Shri Kirodi Mal Modi, 34-A Shrirampura Colony, Civil Line, Jaipur 9785526000 infoage2014@gmail.com	EC for Mineral: Masonry Stone M.L. No.621/1993 Area: 1.00 Hect. Khasra No.164 Village: Pichani Tehsil: Kotputli District: Jaipur Production Capacity: 164475TPA	28	5.0	300	0.5	0.5	0.2	0.3



76.	37373	I(a)B2	Shri ArihantMurdia, 4 Mysore House, Civil Lines,Jaipur	EC for Mineral: Masonry Stone M.L. No.83/2006 Area: 1.00 Hect. Khasra No. 696, 675 Village: Dantli Ki Dhani Tehsil: Shahpura District: Jaipur Production Capacity: 90000 TPA	30	5.0	300	0.5	0.6	0.15	0.3
77.	37750	I(a)B2	Shri Mukesh Sharma, 2 Satya Colony, Heerapura Ajmer Road, Jaipur	EC for Mineral: Masonry Stone M.L. No.12/1996 Area: 1.00 Hect. Khasra No.221 Village: Mokhampura Tehsil: Dudu District: Jaipur Production Capacity: 90000 TPA	25	5.0	300	0.3	0.5	0.15	0.3

The DEAC, Jaipur after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it, have recommended for Environmental Clearance with certain stipulations. The District Level Environment Impact Assessment Authority (DEIAA), Jaipur after considering the individual proposals and recommendations of the DEAC, Jaipur hereby accord **Environmental Clearance to the mines/projects listed in the Table 1 above** as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, provisions of CSR/ESR activities, green belt/plantation and budgetary provisions for labour as mentioned in the Table 1 above against the name of the project proponent and also subject to strict compliance of the terms and conditions as follows:

A. SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environmental Clearance (EC) is granted the mining lease as per details mentioned against his/her name in the Table 1 above.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2013 and 24th December, 2013.
4. That the grant of this E.C. is issued from the environmental angle only and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time being in force, rests with the industry / unit / project proponent. Any appeal against the environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 9 of the National Green Tribunal Act, 2010.



5. As stated by the PP, the total water requirement for the project shall be limited as mentioned in column 7 of the above table. Necessary permission shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest at least as mentioned in column 8 of the above table towards annual recurring cost for implementing the Environment-Management Plan.
7. Further, for ESR/C.S.R. an amount of as mentioned in column 10 of the above table (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing toilets in schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to DEIAA/SEIAA/RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area and also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of amount as mentioned in column 12 of the above Table 1 against the name of PP per year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Bikaner at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.



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19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan. State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plant shall be carried out without the approval of the DEIAA, Jaipur(Rajasthan). In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
24. Applicant shall also take prior environment clearance under aravalli Notification dated 07-05-1992 if applicable (District-Jaipur).

B. General Conditions

1. Any change in mining technology/scope of working shall not be made without prior approval of the DEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan. State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May' 93 and 31st December1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personal working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MOEF located at Lucknow.
9. The DEIAA/SEIAA/RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMR report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.



10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB/SEIAA/DEIAA and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water(Pollution & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981] the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 (all amended till date) and notifications, Office Memorandum issued and rules made hereunder and also any other orders passed by the Honorable Supreme Court of India/High Court of Rajasthan. and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with DEIAA Jaipur, State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA/DEIAA, Rajasthan. and Regional Office, Jaipur of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel and explosive from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations Would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974 , Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the Provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental Clearance.
19. In case project falls in 10 k.m. radiuses of National Park/ Sanctuary the PP shall obtain necessary clearance from Chief Wild Life Warden, Rajasthan/ Central Wild Life Advisory Board Under Wild Life Protection Act, 1972 Before Starting any Operation under the project.
20. In case the project proposal involves any forest land, the necessary diversion order shall b obtained by MOEF and CC before starting any operation under the project.
21. Environment Clearance is subject to final order of the Honorable Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of the year 2004 as may be applicable to this project.
22. The lease holder must construct a puce wall around the lease area along the forest boundary side, in case the mining lease area falls in part or whole within 100 meter distance from the nearest forest boundary before starting the production.
23. Adequate provision of drinking water for wild life must be made by the lease holder near by the lease area.

24. Environment Management Plan for all the Mines within the cluster will be submitted to DEIAA within a month from issue of the Environment Clearance.
25. Department of Ministry of environment, forest & climate change vide letter No 1286/JS (MKS)/2016 dated 15th May 2016 has stated that the cases will be dealt as individual cases in cluster requiring EMP. This EMP can be prepared by RQP or state agencies. The lessee will therefore abide by the directions/gridlines etc. Issued by state of Rajasthan with regard to EMP from time to time and will be required to pay the revised amount if any for the EMP as may be directed by state of Rajasthan or any of its departments/ agencies etc.


Member Secretary,
DEIAA, Jaipur

No. DEIAA/JAIPUR/EC/2016/1496-00

Date: 31/05/16

Copy to the following for information and necessary action:

1. Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Prayavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Chairperson, SEIAA, Arawali Bhawan Jhalani Dungari, Jaipur.
4. Chairperson, DEIAA, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information and necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jaipur.
6. Member Secretary, DEAC, Jaipur.
7. Chief Conservator of Forest, Regional Office, Ministry of Environment & Forest, RO (CZ), Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow - 226020
8. Director, Department of Mines & Geology, Shastri Circle, Udaipur.
9. Environment Management Plan Division, Monitoring Cell, MoEF, Prayavaran Bhawan, CGO Complex, Lodhi Road, New Delhi - 110003.
10. Copy to be placed in the individual file as mentioned in column 2 of the Table 1 above.


Member Secretary,
DEIAA, Jaipur.



Project Name:	Shri Sardar Mal S/o Shri Badri Prasad Jat, R/o- Dhani Gadwal, Tan- Jajekalan, Tehsil- Shahpura, District- Jaipur (Raj.) M.L No. 164/2004, Reappraisal of Environment Clearance granted by DEIAA to SEIAA in compliance of MOEF & CC OM dated 28/04/2023 & Hon'ble NGT order dated 07/12/2022 Masonary Stone Mining Project	Single Window Number:	SW/186215/2024
State:	RAJASTHAN	Proposal Number:	SIA/RJ/MIN/477338/2024
Submission Date:	30/05/2024	Current Status:	Under Verification

CAF

Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Basic Information

14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006	I(a) Mining of minerals	Non-Cool Mining (Minor Minerals-other than river bed mining)
14.2. Capacity	1.00	Ha
15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023?	Re-appraisal under Ministry OM dated 28.04.2023	
15.1. Intimation ID	SIA-RJ-MIN-37960-2016/102/2016/462991	
16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
17. Category of the Project as per EIA Notification, 2006	B2	
17.1. Whether proposal is required to be appraised at Central level?	No	
18. Whether any Forest Land involved in the project or part thereof	No	
19. Whether NBWL recommendation is required?	No	

Project Details

20. Details of CTE

20.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	No
20.1.1. Reason thereof	NA
21. Whether the project/activity located in CRZ or ICRZ area?	No

Product Details

22. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Masonary Stone	By-Product	92853	Tons per Annum (TPA)	Road	TPA

23. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?	No
--	----

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

24. Benefits of the project

24.1. Social benefits of project or activity	SCHOOL DEVELOPMENT
24.2. Financial benefits of project or activity	SCHOOL DEVELOPMENT

Construction Details

25. Use of resources for construction or operation of the project

25.1. Whether requirement of water involved in the project?	No
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25.2.	Whether requirement of Minerals and/or fuels involved in the project?	No
25.3.	Construction material	No
25.4.	Electric Power:	No
25.5.	Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required?	No

Physical Changes

26. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:		
26.1.	Whether any permanent or temporary change in land use, land cover or topography due to project activity?	No
26.2.	Whether any clearance of existing vegetation due to project activity?	No
26.3.	Whether any loss of native species or genetic diversity?	No
26.4.	Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No
26.5.	Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No
26.6.	Whether any Facilities for storage of goods or raw materials?	No
26.7.	Whether any other information would like to submit?	No

Pollution Details

27. Release of pollutants to Air and Mitigation measures		
27.1.	Whether any probable air pollutants generated?	No
27.2.	Other information, if any	NA
28. Generation of Noise & Vibration and mitigation measures		
28.1.	Whether any probable generation of Noise and vibration from the proposed project?	Yes
28.1.1.	Sources of Noise	MINING MACHINERY
28.1.2.	Sources of Vibration	DRILLING AND BLASTING
28.1.3.	Details of blasting, if any	NA
28.1.4.	Other information, if any	NA
28.1.5.	Whether any mitigation measures proposed for Noise & Vibration?	Yes
28.1.5.1.	Mitigation measures proposed for control of Noise	PLANTATION
28.1.5.2.	Mitigation measures proposed for control of vibration	CONTROL BLASTING DESIGN PARAMETER SHALL BE USED
28.1.5.3.	Other information, if any	NA
28.2.	Whether any probable generation of Light and Heat?	No
29. Discharge of pollutants to water and mitigation measures		
29.1.	Whether any probable water pollutants generated?	No
30. Details of reuse / recycle of wastewater		
Details		Qty / Capacity
30.1.	Quantity of waste water generation per day (KLD)	3.7
30.2.	Quantity of treated water proposed to use per day (KLD)	1.5
30.3.	Quantity of treated water proposed to discharge outside the premises (KLD)	0.5
30.4.	Purpose for which treated water is proposed to use	0
31.	Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No
32.	Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
33.	Whether any other mitigation measures proposed?	No

Water Requirements

30. Ground water intersection and water conservation measures:

30.1. Whether ground water table intersection involved in the project activities?	No
30.2. Area category from Groundwater availability perspective?	Safe
30.3. Whether Rainwater harvesting proposed	No
30.4. Whether any other water conservation measures proposed?	No

31. Greenbelt

31.1. Area proposed for green belt (in Ha)	0.33
31.2. Width of green belt (in m) along the boundary of the project or activity	7.5
31.3. Percentage of the total area covered under green belt	33
31.4. Details of the species proposed for plantation	NEEM, AMALTAS
31.5. No. of tree saplings to be planted	330
31.6. Funds allocated for plantation in Lakhs.	0.1

Waste Generation

32. Production of wastes during construction or operation or decommissioning

32.1. Whether any generation of Solid waste (domestic wastes)?	Yes
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Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Masonry Stone	TRUCK	21666.8	OUT SITE	Road

32.2. Whether any generation of plastic waste?	No
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32.3. Whether any generation of e-waste?	No
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32.4. Whether any generation of batteries waste?	No
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32.5. Whether any generation of Bio-medical waste?	No
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32.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No
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32.7. Whether any generation of construction or demolition wastes?	No
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32.8. Whether any generation of other wastes?	No
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32.9. Whether any generation of surplus products?	No
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32.10. Whether measures for waste minimization proposed?	No
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33. Mining Proposals

33.1. Details of Letter of Intent (Loi) / Vesting order / Mining Lease

33.1.1. Date of issue of Loi/Vesting order/Minning Lease	21/10/2009
33.1.2. Validity of the Loi/Vesting order	20/10/2059
33.1.3. Lease Period	50/00
33.1.4. Date of expiry of lease	20/10/2059
33.1.5. Lease area (in Ha) as per Loi/Vesting order/Mining Lease	1.00
33.1.6. Production capacity (in MTPA) as per Loi / Vesting Order / Mining lease, if any prescribed	92853
33.1.7. Details of Lease renewal(s), if any	TPA
33.1.8. Other information, if any	NA

33.2. Status of approval of Mining plan	Approved
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33.3. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Masonry Stone	Minor	92853	TPA

33.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

33.4.1. Total excavation in MTPA	95853
33.4.2. Total Excavation in M.Cu.m/Annum	0.9285

33.4.3. Enter stripping Ratio	00:01
33.4.4. Other information, if any	NA

33.5. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
Masonry Stone	1021250	950000	118750	1194150	

33.6. Life of Mine (Years)

33.6.1. Life of the mine as per approved mining plan	13/00
33.6.2. Life of the mine as per total estimated reserves, if any	13/00
33.6.3. Other information, if any	NA

33.7. Type and method of Mining Method

33.7.1. Type of mining	Opencast
33.7.2. Method of mining	Semi-mechanized
33.7.3. Other information, if any	NA

33.8. Type of blasting, if any, to be adopted

33.8.1. Type of blasting	0
33.8.2. Mitigation measures for control of blast induced vibrations	0
33.8.3. Other information, if any	NA

33.9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area? No

33.10. Whether it is proposed to install crusher within the mining lease area? No

33.11. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0.0024	2	METER
Topsoil dump/ storage	0.7587	3	METER

33.12. Topsoil management

33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	35
33.12.2. Utilization strategy of topsoil	0
33.12.3. Other information, if any	NA

33.13. Details of the Quarry/Mine Pit

33.13.1. Total Quarry Area (Ha)	1
33.13.2. Enter Area of final void (in Hectare)	0.7587
33.13.3. Maximum Depth of final void (in meter)	0.7587
33.13.4. Other information, if any	NA

33.14. Details of Transportation

33.14.1. Mode of transportation upto pit head	JCB
33.14.2. Mode of transportation from pit head to siding/loading	DUMPER
33.14.3. Mode of transport from loading point to consumers	ROAD
33.14.4. Other information, if any	NA

33.15. Details of reclamation/post mining land use

33.15.1. Plantation area (ha)	0.33
33.15.2. Water body in Ha	0.7587
33.15.3. Public use in Ha	0.7587
33.15.4. Enter Other uses in Ha	0

33.16. Details of DSR; Cluster and Replenishment study

33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	No

33.17. Production details for expansion / modernization proposals

Financial Year	Sanctioned Capacity(MTPA) as per		Approved Mining Plan	Actual Production	Excess Production
	EC	CTO			
2015-2020	92853	92853	92853	92853	0

35. Impact Prediction

Air Quality Impact Prediction

Monitoring Location						Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer	Criteria Pollutant	Unit					
27° 16' 41" N	76° 02' 29" E	Buffer Zone	PM 10	Microgram per m3	75	8	83	100	

36. Funds Allocated for Environment Management

36. Funds Allocated for Environment Management

36.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	0.45
36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	0.5
36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	0.45

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
0.1	0.37	0.37
Total	0.37	0.37

Consultant Details

37. Whether QCI/NABET Accredited EIA Consultant engaged?	No
37.1. Reason for not engaging the Consultant	NA

38. Enclosures

38.1. Upload copy of approved mining plan from the concerned authorities	Mining Plan Old.pdf 72201929
38.2. Upload copy of District Survey Report	DSR Jaipur.pdf
38.3. Upload copy of Replenishment Study Report	N-A.pdf
38.4. Letter of Intent / Mining Lease	Transfer Agreement.pdf
38.5. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals	N-A.pdf Preview
38.6. Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014.	N-A.pdf
38.7. Cluster Certificate from state mines and geological department	Arravali 500M.pdf
38.8. Upload Copy of EMP Report.	Form 1 PFR.pdf
38.9. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	Buffer Map.pdf
38.10. Upload AdditionalFile File, if any (pdf only)	Lease Document.pdf

39. Additional Information

S. No.	Document Name	Remark	Document
1	Transfer Agreement	Transfer Agreement	Transfer Agreement.pdf Preview
2	Mining Plan Old	Mining Plan Old	Mining Plan Old.pdf Preview
3	Map	Map	Map.pdf Preview
4	Lease Document	Lease Document	Lease Document.pdf Preview
5	KML Path	KML Path	KML Path.kml Preview
6	Form 1 PFR	Form 1 PFR	Form 1 PFR.pdf Preview
7	EC Copy	EC Copy	EC Copy.pdf Preview
8	DSR Jaipur	DSR Jaipur	DSR Jaipur.pdf Preview
9	CTO Copy Old	CTO Copy Old	CTO Copy Old.pdf Preview
10	CTE Copy Old	CTE Copy Old	CTE Copy Old.pdf Preview
11	Buffer Map	Buffer Map	Buffer Map.pdf Preview
12	Arravali 500M	Arravali 500M	Arravali 500M.pdf Preview

Undertaking

40. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

40.1. Name	SARDAR SINGH
40.2. Designation	Owner
40.3. Company	SARDAR SINGH
40.4. Address	Ward No 6, Dhani Garhwal ki, Shahpura, Jaje Kalan District Jaipur
40.5. Date	30-05-2024



Project Name:	Shri Sardar Mal S/o Shri Badri Prasad Jat, R/o- Dhani Gadwal, Tan- Jajekalan, Tehsil- Shahpura, District- Jaipur (Raj.) M.L No. 166/2004, Reappraisal of Environment Clearance granted by DEIAA to SEIAA in compliance of MOEF & CC OM dated 28/04/2023 & Hon'ble NGT order dated 07/12/2022 Masonary Stone Mining Project	Single Window Number:	SW/186129/2024
State:	RAJASTHAN	Proposal Number:	SIA/RJ/MIN/477262/2024
Submission Date:	30/05/2024	Current Status:	Under Verification

CAF

Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Basic Information

14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006	1(a) Mining of minerals	Non-Coal Mining (Minor Minerals-other than river bed mining)
14.2. Capacity	1.00	Ha
15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023?	Re-appraisal under Ministry OM dated 28.04.2023	
15.1. Intimation ID	SIA-RJ-MIN-37960-2016/102/2016/462991	
16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
17. Category of the Project as per EIA Notification, 2006	B2	
17.1. Whether proposal is required to be appraised at Central level?	No	
18. Whether any Forest Land involved in the project or part thereof	No	
19. Whether NBWL recommendation is required?	No	

Project Details

20. Details of CTE

20.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	Yes
20.1.1. Reference Number of Consent obtained from SPCB / UTPCC	N/A
20.1.2. Date of consent issued	26/06/2021
20.1.3. Validity of consent (Valid up to)	31-05-2026
20.1.4. Upload copy of consent order	CTE Copy.pdf
21. Whether the project/activity located in CRZ or ICRZ area?	No

Product Details

22. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Masonry Stone	By-Product	94292.1	Tons per Annum (TPA)	Road	TPA

23. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?	No
--	----

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

24. Benefits of the project

24.1. Social benefits of project or activity	SCHOOL DEVELOPMENT
24.2. Financial benefits of project or activity	SCHOOL DEVELOPMENT

Construction Details

25. Use of resources for construction or operation of the project

25.1. Whether requirement of water involved in the project? Yes

Details of Water requirement during Construction stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
Surface Water	3.8	0	TANKER	1.8	Other	BY WATER TANKER

Details of Water requirement during Operational stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
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25.2. Other information, if any NA

25.3. Whether requirement of Minerals and/or fuels involved in the project? No

25.4. Construction material No

25.5. Electric Power: No

25.6. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required? No

Physical Changes**26. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:**

26.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? No

26.2. Whether any clearance of existing vegetation due to project activity? No

26.3. Whether any loss of native species or genetic diversity? No

26.4. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements? No

26.5. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area? No

26.6. Whether any Facilities for storage of goods or raw materials? No

26.7. Whether any other information would like to submit? No

Pollution Details**27. Release of pollutants to Air and Mitigation measures**

27.1. Whether any probable air pollutants generated? No

27.2. Other information, if any NA

28. Generation of Noise & Vibration and mitigation measures

28.1. Whether any probable generation of Noise and vibration from the proposed project? Yes

28.1.1. Sources of Noise MINING MACHINERY

28.1.2. Sources of Vibration BLASTING AND DRILLING

28.1.3. Details of blasting, if any NA

28.1.4. Other information, if any NA

28.1.5. Whether any mitigation measures proposed for Noise & Vibration? Yes

28.1.5.1. Mitigation measures proposed for control of Noise PLANTAION

28.1.5.2. Mitigation measures proposed for control of vibration CONTROLLED BLASTING DESIGN SHALL BE USED

28.1.5.3. Other information, if any NA

28.2. Whether any probable generation of Light and Heat? Yes

28.2.1. Sources of Light NA

28.2.2. Sources of Heat 0

28.2.3. Other information, if any 0

28.3. Whether any mitigation measures proposed for Light & Heat? Yes

28.3.1. Mitigation measures proposed for control of Light NA

28.3.2. Mitigation measures proposed for control of Heat	NA
28.3.3. Other information, if any	NA

29. Discharge of pollutants to water and mitigation measures

29.1. Whether any probable water pollutants generated?	No
30. Details of reuse / recycle of wastewater	
Details	Qty / Capacity
30.1. Quantity of waste water generation per day (KLD)	0
30.2. Quantity of treated water proposed to use per day (KLD)	0
30.3. Quantity of treated water proposed to discharge outside the premises (KLD)	0
30.4. Purpose for which treated water is proposed to use	0
31. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No
32. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
33. Whether any other mitigation measures proposed?	No

Water Requirements

30. Ground water intersection and water conservation measures:	
30.1. Whether ground water table intersection involved in the project activities?	No
30.2. Area category from Groundwater availability perspective?	Safe
30.3. Whether Rainwater harvesting proposed	No
30.4. Whether any other water conservation measures proposed?	No

31. Greenbelt

31.1. Area proposed for green belt (in Ha)	0.33
31.2. Width of green belt (in m) along the boundary of the project or activity	7.5
31.3. Percentage of the total area covered under green belt	33
31.4. Details of the species proposed for plantation	NEEM, AMLTAS
31.5. No. of tree saplings to be planted	330
31.6. Funds allocated for plantation in Lakhs.	0.4

Waste Generation

32. Production of wastes during construction or operation or decommissioning				
32.1. Whether any generation of Solid waste (domestic wastes)?	Yes			
Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
MINERAL WASTE	MINING PLAN	20199.2	TPA	Road
32.2. Whether any generation of plastic waste?	Yes			
Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Masonry Stone	TRUCK	20199.2	OUT SIDE	Road
32.3. Whether any generation of e-waste?	No			
32.4. Whether any generation of batteries waste?	No			
32.5. Whether any generation of Bio-medical waste?	No			
32.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No			
32.7. Whether any generation of construction or demolition wastes?	No			
32.8. Whether any generation of other wastes?	No			
32.9. Whether any generation of surplus products?	No			

32.9. Whether any generation of surplus products?

No

32.10. Whether measures for waste minimization proposed?

No

33. Mining Proposals

33.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

33.1.1. Date of issue of LoI/Vesting order/Mining Lease 21/10/2009

33.1.2. Validity of the LoI/Vesting order 20/10/2059

33.1.3. Lease Period 50/00

33.1.4. Date of expiry of lease 20/10/2059

33.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease 1.00

33.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed 94292.1

33.1.7. Details of Lease renewal(s), if any TPA

33.1.8. Other information, if any NA

33.2. Status of approval of Mining plan Approved

33.3. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Masonry Stone	Minor	94292.1	TPA

33.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

33.4.1. Total excavation in MTPA 94292.1

33.4.2. Total Excavation in M.Cu.m/Annum 0.9429

33.4.3. Enter stripping Ratio 00:01

33.4.4. Other information, if any NA

33.5. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
Masonry Stone	954745.5	593750	237500	882606.45	

33.6. Life of Mine (Years)

33.6.1. Life of the mine as per approved mining plan 09/00

33.6.2. Life of the mine as per total estimated reserves, if any 09/00

33.6.3. Other information, if any NA

33.7. Type and method of Mining Method

33.7.1. Type of mining Opencast

33.7.2. Method of mining Semi-mechanized

33.7.3. Other information, if any NA

33.8. Type of blasting, if any, to be adopted

33.8.1. Type of blasting 0

33.8.2. Mitigation measures for control of blast induced vibrations 0

33.8.3. Other information, if any NA

33.9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area?

No

33.10. Whether it is proposed to install crusher within the mining lease area?

No

33.11. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0.0024	2	METER
Topsoil dump/ storage	0.715	3	METER

33.12. Topsoil management

33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter) 0

33.12.2. Utilization strategy of topsoil 0

33.12.3. Other information, if any NA

33.13. Details of the Quarry/Mine Pit

33.13.1. Total Quarry Area (Ha) 1

33.13.2. Enter Area of final void (in Hectare) 0.7591

33.13.3. Maximum Depth of final void (in meter) 45

33.13.4. Other information, if any NA

33.14. Details of Transportation

33.14.1. Mode of transportation upto pit head JCB

33.14.2. Mode of transportation from pit head to siding/loading DUMPER

33.14.3. Mode of transport from loading point to consumers ROAD

33.14.4. Other information, if any NA

33.15. Details of reclamation/post mining land use

33.15.1. Plantation area (ha) 0.33

33.15.2. Water body in Ha 0.7591

33.15.3. Public use in Ha 0.7591

33.15.4. Enter Other uses in Ha 0

33.16. Details of DSR; Cluster and Replenishment study

33.16.1. Whether approved DSR available Yes

33.16.2. Whether the instant proposal is part of cluster No

33.17. Production details for expansion / modernization proposals

Financial Year	Sanctioned Capacity(MTPA) as per		Approved Mining Plan	Actual Production	Excess Production
	EC	CTO			
2015-2020	94292.1	94292.1	94292.1	94292.1	0

35. Impact Prediction

Air Quality Impact Prediction

Monitoring Location

Lat	Long	Core/Buffer	Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
27° 16' 47"N	76° 02' 31" E	Buffer Zone	PM 10	Microgram per m3	75	8	83	100

36. Funds Allocated for Environment Management

36.1. Funds Allocated for Environment Management (Capital) (in Lakhs) 0.65

36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs) 0.6

36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs) 0.65

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
0.40	0.44	0.44
Total	0.44	0.44

Consultant Details

37. Whether QCI/NABET Accredited EIA Consultant engaged? No

37.1. Reason for not engaging the Consultant NA

38. Enclosures

38.1. Upload copy of approved mining plan from the concerned authorities Mining Plan Old.pdf 72170093

38.2. Upload copy of District Survey Report DSR Jaipur.pdf

38.3. Upload copy of Replenishment Study Report N-A.pdf

38.4. Letter of Intent / Mining Lease Transfer Agreement.pdf

38.5. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals N-A.pdf [Preview](#)

38.6. Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014. N-A.pdf

38.7. Cluster Certificate from state mines and geological department Arawali & Cluster.pdf

38.8. Upload Copy of EMP Report. From Ist &Pfr.pdf

38.9. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates Buffer Map.pdf

38.10. Upload AdditionalFile File, if any (pdf only) Lease Document.pdf

39. Additional Information

S.No.	Document Name	Remark	Document
1	Transfer Agreement	Transfer Agreement	Transfer Agreement.pdf Preview
2	Map	Map	Map.pdf Preview
3	Lease Document	Lease Document	Lease Document.pdf Preview
4	KML Path	KML Path	KML Path.kml Preview
5	From Ist &Pfr	From Ist &Pfr	From Ist &Pfr.pdf Preview
6	EC Copy	EC Copy	EC Copy.pdf Preview

7	DSR Jaipur	DSR Jaipur	DSR Jaipur.pdf Preview
8	CTO Copy	CTO Copy	CTO Copy.pdf Preview
9	CTE Copy	CTE Copy	CTE Copy.pdf Preview
10	Buffer Map	Buffer Map	Buffer Map.pdf Preview
11	Arawali & Cluster	Arawali & Cluster	Arawali & Cluster.pdf Preview
12	Mining Plan Old	Mining Plan Old	Mining Plan Old.pdf Preview

Undertaking

40. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

40.1. Name	SARDAR SINGH
40.2. Designation	Owner
40.3. Company	SARDAR SINGH
40.4. Address	Ward No 6, Dhani Garhwal ki, Shahpura, Jaje Kalan District Jaipur
40.5. Date	30-05-2024

Regional Office Jaipur



Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263



Registered

File No F(Mines)/Jaipur(Shahpura)/4(1)/2009-2010/463-464

Order No 2017-2018/Jaipur/3687

Unit Id : 8,428

Date: 12/05/2017

M/s Sardar Mal Jat

Village - Dhani Gadhwal (Jaje Kalan),

Tehsil : Shahpura District : Jaipur

E-Mail : sardarmal166@gmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral Mine** at near Village-Hanutpura, Tehsil-Shahpura, District- Jaipur (M.L.No-164/04).

Ref: (i) Your application dated 16/09/2016
(ii) Received on 16/09/2016

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Sardar Mal Jat**, a Mine of **Minor Mineral** having **M.L.No-164/04** in an area measuring **1.0000 Hectares** at/near Village-Hanutpura ,Tehsil-Shahpura,District-Jaipur.
- 2 That this consent is valid for a period from **11/05/2017** to **30/04/2022**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONRY STONE	92853.0000 TPA



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Order No 2017-2018/Jaipur/3687

Date: 12/05/2017

Unit Id : 8,428

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 $\mu\text{g}/\text{M}^3$	SPM = 600 $\mu\text{g}/\text{M}^3$ (To be measured between 3 to 10 meters from mining activity)
SO ₂	120 $\mu\text{g}/\text{M}^3$	
NO _x	120 $\mu\text{g}/\text{M}^3$	
CO	5000 $\mu\text{g}/\text{M}^3$	

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-164/04** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the lessee shall comply with all the conditions of environmental clearance issued by DEIAA, Government of Rajasthan vide its office letter no : F1(4) DEIAA/JAIPUR/EC/2016/1495 dated: 31.05.2016.
- 8 That this consent to operate is only for mining activities and not for crushing / grinding activity.
- 9 That Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading & unloading points & transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the State Pollution Control Board.
- 10 That no waste water shall be discharged inside or outside the mining area under any circumstances so as to ensure the zero discharge.
- 11 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in approved mining plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 12 That machines involved in the mining activities should be equipped with water injection system/dust collection systems so as to minimize dust generations.



Rajasthan State Pollution Control Board

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Phone: 0141-2332263

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File No F(Mines)/Jaipur(Shahpura)/4(1)/2009-2010/463-464

Order No 2017-2018/Jaipur/3687

Date: 12/05/2017

Unit Id : 8,428

- 13 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize the dust generation.
- 14 That project proponent shall make the surface water arrangements within & outside the lease area to ensure that run-off from the mining areas doesn't affect the natural streams.
- 15 That project proponent shall provide & maintain the rain water harvesting systems within lease area & water so collected should be used for mining activities or to recharge ground water.
- 16 That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 17 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
- 18 That this consent is subject to validity of approved mining plan and mining lease.
- 19 That proponent shall submit the copy of latest authenticated production figure issued by the mining department and environment statement within 30 days of issue of consent.
- 20 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 21 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.



Rajasthan State Pollution Control Board

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File No F(Mines)/Jaipur(Shahpura)/4(1)/2009-2010/463-464

Order No 2017-2018/Jaipur/3687

Date: 12/05/2017

Unit Id : 8,428

Encl: As Above

Yours sincerely

nee
Regional Officer

ole
nee
Regional Officer

ole

Copy To:-

- 1 Master File .



Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263



Registered

File No F(Mines)/Jaipur(Shahpura)/5(1)/2009-2010/2611-2614

Order No 2022-2023/Jaipur/4830

Date: 30/01/2023

Unit Id : 8,427

M/s Sardar Mal(Old Name Sardar Mal Jat)

Village - Dhani Gadhwal (Jaje Kalan),

Tehsil : Shahpura District : Jaipur

E-Mail : sardarmal166@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Hanutpura**, Tehsil-**Shahpura**, District- **Jaipur (M.L.No-166/04)**.

Ref: (i) Your application dated 26/06/2021
(ii) Received on 26/06/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Sardar Mal(Old Name Sardar Mal Jat)**, a Mine of **Minor Mineral** having **M.L.No-166/04 in an area measuring 1.0000 Hectares** at/near Village-**Hanutpura** ,Tehsil-**Shahpura**,District-**Jaipur**.
- 2 That this consent is valid for a period from **26/06/2021** to **31/05/2026**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 CHEJA PATHAR	94292.1000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Vijay Sharma
Date: 2023.03.30 14:45:21 IST
Reason: Self-Attested
Location:





Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No F(Mines)/Jaipur(Shahpura)/5(1)/2009-2010/2611-2614

Order No 2022-2023/Jaipur/4830

Date: 30/01/2023

Unit Id : 8,427

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the lessee shall comply with all the conditions imposed by DEIAA, Government of Rajasthan vide its office letter no : DEIAA//Jaipur(EC)/2016/1495 Jaipur dated: 31.05.2016, while issuing Environment Clearance to your project.
- 7 This consent to operate is being issued for production of Masonry Stone (CHEJA PATTHAR) 94292.1 TPA at M.L. no. - 166/04, Village-Hanutpura, Tehsil- Shahpura, Distt :- Jaipur(Raj.)
- 8 That the drills shall be operated with water injection system i.e wet drilling be carried out during mining or the drills shall be operated with the dust extractors.
- 9 That regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haulroad, loading & unloading points & transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the State Pollution Control Board/CPCB/MoEF.
- 10 That no waste water shall be discharged inside or outside the mining area under any circumstances so as to ensure the zero discharge.
- 11 The overburden shall not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee shall dump the overburden in such a manner that it does not get carried away to the nearby water tanks and lakes etc. during the rainy season.
- 12 That grant of this consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 13 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities in this monsoon season and shall submit compliance report within 90 days from issuance of this letter.
- 14 That this consent to operate shall be subject to compliance of any decree/direction or order passed by court of law in the matter.
- 15 That this consent is subject to validity of approved mining plan and mining lease.

Signature valid

Digitally signed by Ajay Sharma
Date: 2023.03.14:45:21 IST
Reason: Self signed
Location:





Rajasthan State Pollution Control Board

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Phone: 0141-2332263

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File No F(Mines)/Jaipur(Shahpura)/5(1)/2009-2010/2611-2614

Order No 2022-2023/Jaipur/4830

Date: 30/01/2023

Unit Id : 8,427

- 16 That the project Proponent shall comply with provision of the Batteries (Management and handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001(as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 17 That the record of batteries purchased and sold/returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspection.
- 18 That the mining operation shall be carried out in accordance with approved mining plan only.
- 19 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 20 The unit has to mandatorily carry out at least 25% of designated frequency of sampling/monitoring as paid monitoring by the State Board Laboratories.
- 21 That the unit shall apply for renewal of consent to operate before 04 months from expiry of this consent.
- 22 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the industry falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent.The project proponent shall ensure the operation of industry only after obtaining the permission from the departments in concern (if applicable).
- 23 That this revised consent letter shall supercede the earlier consent letter no dated

Signature valid

Digitally signed by Vijay Sharma
Date: 2023.03.14:45:21 IST
Reason: Self signed
Location:





Rajasthan State Pollution Control Board

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Order No 2022-2023/Jaipur/4830

Date: 30/01/2023

Unit Id : 8,427

- 24 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 25 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 28 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

Signature valid

Digitally signed by Vijay Sharma
Date: 2023.03.14:45:21 IST
Reason: Self-Attested
Location:





Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No F(Mines)/Jaipur(Shahpura)/5(1)/2009-2010/2611-2614

Order No 2022-2023/Jaipur/4830

Date: 30/01/2023

Unit Id : 8,427

(A): **Copy To:-**

- 1 Mining Engineer, Department of mines and Geology, Khanij Bhavan, Jaipur - to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments..
- 2 District/ Divisional Forest Officer, Forest Department, Jaipur - to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments..
- 3 Master File .

Regional Officer

Signature valid

Digitally signed by Vijay Sharma
Date: 2023.03.14:45:21 IST
Reason: Self-Attested
Location:



Photographs taken during the visit:



Fig 1: Joint Committee meeting at SDM office



Fig 2: Sign board at mining site



Fig 3: Joint committee members during site visit at the Bhuri Doongri hanutpora

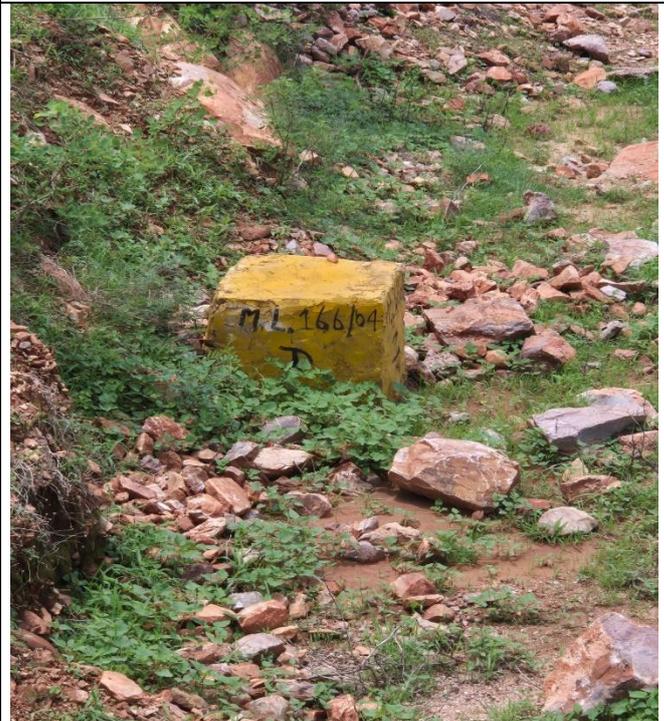


Fig 4: Demarcation pillars at the mining boundary



Fig 5: During the inspection time



Fig 6: Less plantation at the mining site



Fig 7: Top view from the top of hill

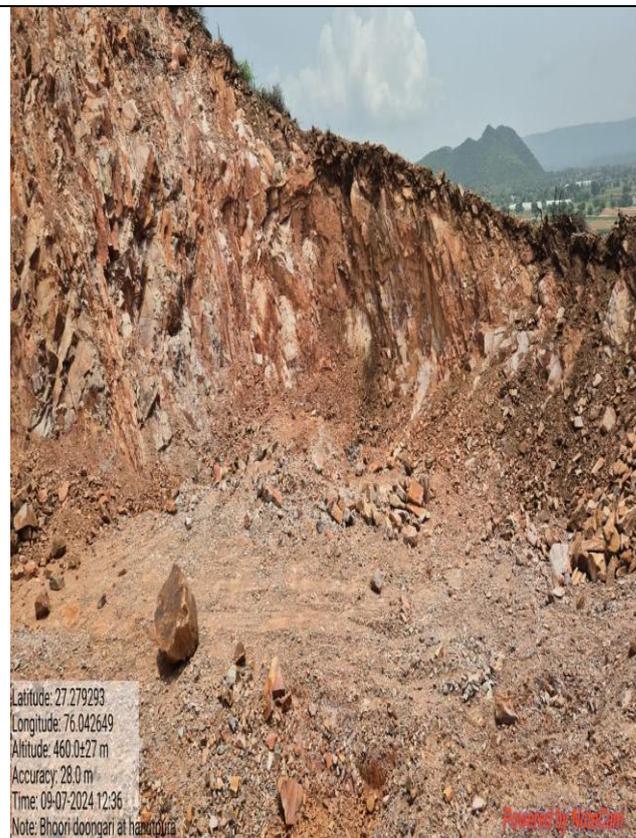


Fig 8: Mining at the top of the hill



Fig 9: Sh. Ramjilal house seen no major cracks



Fig 10: Back side view of the mining site



राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, कोटपूतली (राज.)

Email ID:-ame.kotputli@rajasthan.gov.in



क्रमांक :-सखअ/कोट/एन.जी.टी./2024/ 601

दिनांक : 18-7-24

श्रीमान क्षेत्रीय प्रदूषण नियंत्रण मण्डल(उत्तर),

वी.के.आई. रोड नं. 5 सीकर रोड़ जयपुर

राजस्थान।

विषय:- ओ.ए.नं. 122/2024(सीजेड) धनश्याम बनाम राजस्थान राज्य व अन्य समक्ष माननीय राष्ट्रीय हरित अधिकरण भोपाल।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि ओ.ए. संख्या 122/2024(सीजेड) धनश्याम बनाम राजस्थान राज्य व अन्य समक्ष माननीय राष्ट्रीय हरित अधिकरण भोपाल के क्रम में यहां यह उल्लेखनीय है कि उक्तानुसार दायर याचिका निकट ग्राम हनुतपुरा तहसील शाहपुरा जिला जयपुर के आराजी खसरा संख्या 4085 सिवाय चक के सम्बन्ध में दायर की गई है। मुख्यतः याचिका में खनन पट्टा संख्या 166/2004 एवं 164/2004 वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टेयर के संदर्भ में प्राप्त हुई है। कार्यालय रिकार्ड के अनुसार खनन पट्टा संख्या 164/2004 एवं 166/2004 निकट ग्राम हनुतपुरा में वास्ते खनिज चेजा पत्थर हेतु स्वीकृत होकर प्रभावशील है। वस्तुस्थिति रिपोर्ट निम्न प्रकार है।

माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल बेंच भोपाल के समक्ष दायर ओ.ए.संख्या 122/2024 धनश्याम बनाम राजस्थान सरकार व अन्य प्रकरण में निकट ग्राम हनुतपुरा तहसील शाहपुरा जिला जयपुर के अराजी खसरा संख्या 4085 सिवायचक बिलानाम में कुल 03 खनन पट्टे स्वीकृत है। उक्त क्षेत्र में दो खनन पट्टे श्री सरदार मल जाट पुत्र श्री बद्री प्रसाद जाट निवासी-ढाणी गढवाल तन जाजेकलां तहसील शाहपुरा जिला जयपुर राज. के पक्ष में खनन पट्टा संख्या 164/2004 एवं खनन पट्टा संख्या 166/2004 वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टेयर निकट ग्राम हनुतपुरा तहसील शाहपुरा जिला जयपुर राज. के पक्ष में एवं खनन पट्टा संख्या 168/2004 श्री रामसहाय पुत्र श्री साधूराम जाट निवासी ढाणी डैर की तन जाजेकलां तहसील शाहपुरा जिला जयपुर राज. में स्वीकृत होकर प्रभावशील है। राजस्थान सरकार द्वारा चलाये जा रहे संयुक्त अभियान के अन्तर्गत सर्वेयर/खनि कार्यदेशक द्वारा समय समय पर क्षेत्र का मौका निरीक्षण किया गया। कार्यालय सर्वेयर की मौका निरीक्षण रिपोर्ट दिनांक 23.01.2024 से 164/2004 व 166/2004 की " ए-बी" लाईन से लगभग 3150 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन कर निर्गमन किया जाना पाया गया। उक्त खनन पट्टा का मौका पंचनामा नियम 54(3) में वर्णित टिप्पणी भाटक, अधिशुल्क रॉयल्टी, पर्यावरणीय क्षति पूर्ति और विधि पूर्ण प्राधिकार के बिना अधि मुक्त भूमि पर प्रभारीय कर इत्यादि के बदले में खनिज की कीमत अधिकशुल्क का दस गुणा एवं कम्पाउण्ड राशि जिसकी गणना करने पर मय शास्ती राशि रूपये 14,06,000/- की मांग कायम की गई। कार्यालय सर्वेयर एवं खनि कार्यदेशक-II द्वारा दिनांक 14.03.2024 को क्षेत्र का पुनः मौका निरीक्षण किया गया जिसमें खनन पट्टा क्षेत्र में " ए-बी" लाईन से लगभग 3150 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन कर निर्गमन किया जाना पाया गया। जिसका पूर्व में दिनांक 23.01.2024 से मौका पंचनामा बनाया जा

(-2-)

चुका है। वर्तमान में उक्त पिटों में खनन कार्य बन्द पाया गया। उक्त खनन पट्टा में खान सुरक्षा महानिदेशालय, अजमेर द्वारा एचईएमएम की स्वीकृति हेतु प्रस्तुत की गई है। उक्त खनन पट्टों में खान सुरक्षा महानिदेशालय अजमेर से खान प्रबन्धक श्री लक्ष्मीकांत सेठ व माईनिंग मेठ श्री नरोत्तम लाल जैमन की नियुक्ति की गई है। प्रबन्धक की देखरेख में शॉट हॉल ब्लारिस्टिंग किया जाना बताया गया है। खनन पट्टा संख्या 164/2004 की कन्सेट टू ऑपरेट दिनांक 30.04.2023 तक ही प्राप्त थी, जिसमें वर्तमान में खनन कार्य बन्द है। खनन पट्टा संख्या 166/2004 में कन्सेट टू ऑपरेट की अवधि दिनांक 31.05.2026 तक है, तथा मौके पर पूछताछ करन पर ज्ञात हुआ कि उक्त खनन पट्टे में खनन कार्य लगभग 01 माह से बन्द है। निरीक्षण के दौरान भी खनन कार्य बन्द मिला। दोनो खनन पट्टे के पिलर्स एवं साईन बोर्ड लगे हुए है। 45 मीटर की परिधि में कोई भी सार्वजनिक स्थान नहीं आता है, एवं 100 मीटर की परिधि में भी कोई भी रिहायसी मकान/सार्वजनिक स्थान नहीं आते है।

रिपोर्ट श्रीमान को अग्रिम कार्यवाही हेतु प्रेषित है।

भवदीय


(अमीचन्द्र दुहारिया)

सहायक खनि अभियन्ता,
कोटपूतली

क्रमांक :-सखअ/कोट/एन.जी.टी./2024/602

दिनांक : 18/7/2024

प्रतिलिपी श्रीमान अधीक्षण खनि अभियन्ता, जयपुर वृत्त जयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


सहायक खनि अभियन्ता,
कोटपूतली

माननीय राष्ट्रीय हरित प्राधिकरण के राष्ट्रीय वन्य जीव संरक्षण
 संख्या 122/2024 दलदल नाम वन्य जीव संरक्षण सरकार व वन्य
 जीव संरक्षण दिनांक 20-05-2024 व राष्ट्रीय कार्यालय (उत्तर)
 राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड जयपुर के ऑफिस आदेश
 क्रमांक/468-471 दिनांक 04-07-2024 के पालना में विन्दुवार
 रिपोर्ट :-

Project

सरदार भल जाट
 (जालेकला) व
 विन्दुवार रिपोर्ट :-

भाईनिंग लीज नं.
 166/04

- (1) वन्य जीव संरक्षण में उक्त वन्य जीव संरक्षण नम्बर 4085
 दर्ज है। ग्राम दनुपुरा उक्त वन्य जीव संरक्षण नं. 4085 के अन्त
 8.16 हेक्टर विस्तार में पहाड़ सिवायक दर्ज है। उक्त
 वन्य जीव संरक्षण नम्बर में वन्य जीव विभाग द्वारा कार्रवाई की जा
 जावती है कि कोई विवरण दर्ज नहीं है।
- (2) उक्त वन्य जीव संरक्षण नं. 4085 में सुतारिक जावती, कोई रक्षण दर्ज
 नहीं है।
- (3) उक्त वन्य जीव संरक्षण नम्बर 4085 का विस्तार 8.16 हेक्टर है जो
 प्रतिबंधित क्षेत्र में नहीं आता है।

रिपोर्ट शाब्दिक है।


 09-07-24
 प. ए. खोराडाखानी


 भू. अ. निरोद्धक
 खोराडाखानी, उप तहसील मनोहरपुर
 तहसील शाहपुरा (जयपुर) राज.

माननीय राष्ट्रीय हरित प्राधिकरण केन्द्रीय क्षेत्र में अपाल प्रकरण संख्या 122/2024 धनश्याम बनाम राजश्याम सरकार व अन्य में आवेदन दिनांक 20-05-2024 व क्षेत्रीय कार्यालय (उत्तर) राजश्याम राज्य प्रदूषण नियंत्रण बोर्ड जयपुर के स्टेफियु-आवेदन संख्यांक/468-471 दिनांक 04-07-2024 की पालना में विन्दुवार रिपोर्ट :-

Project

शमश्याम जार
(जालेकला)

मार्निंग लीड नं.

168/04

विन्दुवार रिपोर्ट :-

- (1) खान लीड सूची में उक्त खान का खसरा नम्बर 4085 दर्ज है। ग्राहक हनुतपुरा उर्फ रूडा के ख. नं. 4085 खसरा 8.16 हेक्टर जिनमें गै. मु. पहाड विवाचक दर्ज है। उक्त खसरा नम्बर में खनिज विभाग द्वारा आरक्षित होने वाला जमावदी में कोई विवरण दर्ज नहीं है।
- (2) उक्त ख. नं. 4085 में भूसाविक जमावदी कोई रक्षण दर्ज नहीं है।
- (3) उक्त खसरा नम्बर 4085 को जिन गै. मु. पहाड में जो प्रतिबंधित क्षेत्रों में नहीं आती है।

रिपोर्ट जारी देता है।

महाराज,
09-07-24

प. डे खारला खान,

शमश्याम
भू. अ. निरीक्षक

खारलाखाना, उप तहसील मनोहरपुर
तहसील शाहपुरा (जयपुर) राज.

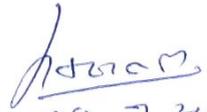
माननीय राष्ट्रीय हरित प्राधिकरण केन्द्रीय क्षेत्र में आपाल प्रकरण संख्या 122/2024 वनसमाप्त वनसमाप्त राजस्थान सरकार व अन्त में आदेश दिनांक 20-05-2024 व क्षेत्रीय कार्यालय (उत्तर) राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड जयपुर के कार्यालय आदेश क्रमांक /468-471 दिनांक 04-07-2024 की पालना में बिन्दुवार रिपोर्ट :-

Project
सरदार मल जार
(जालेकला)
बिन्दुवार रिपोर्ट :-

माइनिंग लीज नं.
164/4

- (1) खनन लीज सूची में उक्त खान का खसरा नम्बर 4085 दर्ज है। ग्राम हनुमपुरा, उक्त श्रेणी के ख.नं. 4085 इकाई 8.16 हेक्टर किरा गे.मु. पहाड सिवायचक दर्ज है। उक्त खसरा नम्बर में खनन विभाग द्वारा आरक्षण हेतु आवत जमाबंदी में कोई विवरण दर्ज नहीं है।
- (2.) उक्त ख.नं. 4085 में मुताबिक जमाबंदी कोई रजिस्ट्रेशन दर्ज नहीं है।
- (3.) उक्त खसरा नम्बर 4085 की किरा गे.मु. पहाड है जो प्रतिबंधित श्रेणी में नहीं आती है।

रिपोर्ट शाहद पेडा है।


09-07-24
राम जोपाल
शू.अ. निरीक्षक
खारालाड़तानी उप तहसील मनोहरपुर
तहसील शाहपुर (जयपुर) राज.
प.ड. खारालाड़तानी



जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

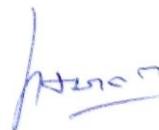
ग्राम का नाम :- हनुतपुराउर्फरूडी
पटवार हल्का :- खोरालाडखानी
भू.अभि.नि. :- खोरालाडखानी
तहसील :- शाहपुरा
जिला :- जयपुर

अंतिम चौमाला आधार संवत् :- 2074 - 2077 जमाबन्दी 2075 (वर्ष 2019) में स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 1
खाता संख्या पुराना :- 0

काश्तकार का नाम:-

राज. सरकार

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	मिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1694/4303	0.0400	गै.मु.नला	0.0400			
1983	0.0200	गै.मु.बाडा	0.0200			स्वीकृत नामान्तरकरण : 1279 11/10/2019 समर्पण
1984	0.0600	गै.मु.बाडा	0.0600			स्वीकृत नामान्तरकरण : 1285 18/11/2019 समर्पण
1985	0.0900	गै.मु.बाडा	0.0900			स्वीकृत नामान्तरकरण : 1310 04/06/2020 न्याया. आदेश
2013	0.0900	गै.मु.राम्ता	0.0900			स्वीकृत नामान्तरकरण : 1342 20/10/2020 समर्पण
2023	0.2500	गै.मु.आवादी	0.2500			
2095	0.2400	गै.मु.	0.2400			
2107	0.7800	गै.मु.आवादी	0.7800			
2135	0.2100	गै.मु.नला	0.2100			
2141	0.5400	गै.मु.	0.5400			
2153	0.5600	गै.मु.	0.5600			
2173/4305	0.1400	गै.मु.नला	0.1400			
2195	0.0200	गै.मु.	0.0200			
2197	0.1000	गै.मु.राम्ता	0.1000			
2206	0.1600	गै.मु.राम्ता	0.1600			
2207	0.0100	गै.मु.राम्ता	0.0100			
2211	0.0200	गै.मु.	0.0200			
2232	0.2800	गै.मु.आवादी	0.2800			
2267	0.1200	गै.मु.आवादी	0.1200			
2346	0.0400	गै.मु.	0.0400			
2431	0.1500	गै.मु.	0.1500			
2432	0.1700	गै.मु.	0.1700			
2466	0.4900	गै.मु.	0.4900			
2472	0.2500	गै.मु.नला	0.2500			
2499	0.0100	गै.मु.चाह	0.0100	0.00		
कुवां						
2504	0.0100	गै.मु.चाह	0.0100	0.00		
कुवां						
2590/1	0.0300	गै.मु.राम्ता	0.0300			
2592/1	0.0100	गै.मु.राम्ता	0.0100			
2594/1	0.0100	गै.मु.राम्ता	0.0100			


प.ड. खोरालाडखानी

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

नाम :- हनुतपुराउर्फरूडी
बार हल्का :- खोरालाडखानी
मु. अभि. ति. :- खोरालाडखानी
तहसील :- शाहपुरा
जिला :- जयपुर

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2075 (वर्ष 2019) में स्थायी
भूमि धारक का नाम :- राज. सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 1
खाता संख्या पुराना :- 0

3202	0.0200	गै. मु. नला	0.0200	
3205	0.0200	गै. मु. नला	0.0200	
3206	0.0900	गै. मु. नला	0.0900	
3217	0.0800	गै. मु. नला	0.0800	
3218/4346	0.2000	बारानी 3	0.2000	0.79
3222	0.0800	गै. मु. नला	0.0800	
3251	0.1200	गै. मु. नला	0.1200	
3818	0.3600	गै. मु.	0.3600	
3866	0.1200	बंजडकाबिल चराई	0.1200	0.09
3867/2	0.1200	गै. मु. रास्ता	0.1200	
3871	0.5500	बंजडकाबिल चराई	0.5500	0.43
3872	1.0300	गै. मु. नला	1.0300	
3874	0.7700	गै. मु. नला	0.7700	
3879	0.1700	बंजडकाबिल चराई	0.1700	0.13
3880	0.5600	बंजडकाबिल चराई	0.5600	0.44
3904	0.6600	बंजडकाबिल चराई	0.6600	0.52
3922/4330	0.2700	गै. मु. नला	0.2700	
3923	0.1500	बंजडकाबिल चराई	0.1500	0.12
3930	0.1600	गै. मु. नला	0.1600	
3932	0.1200	गै. मु. नला	0.1200	
3936	0.1300	गै. मु. नला	0.1300	
3939	0.0500	गै. मु. नला	0.0500	
3941	0.2700	गै. मु. नला	0.2700	
3942	0.3000	गै. मु. नला	0.3000	
3947	0.0200	गै. मु. नला	0.0200	
3948	0.0200	गै. मु. नला	0.0200	
3966	0.0400	गै. मु. नला	0.0400	
3967	0.0300	गै. मु. नला	0.0300	
3968	0.0300	गै. मु. नला	0.0300	
3969	0.0300	गै. मु. नला	0.0300	
3970	0.0300	गै. मु. नला	0.0300	
3971	0.0200	गै. मु. नला	0.0200	
3972	0.0200	गै. मु. नला	0.0200	
3973	0.0100	गै. मु. नला	0.0100	

(Handwritten Signature)
प. ई. 20/1/2019

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

नाम :- हनुतपुराउर्फरूडी
हल्का :- खोरालाडखानी
मू.अभि.नि. :- खोरालाडखानी
तहसील :- शाहपुरा
जिला :- जयपुर

अंतिम चौमाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2075 (वर्ष 2019) से स्थायी
भूमि धारक का नाम :- राज.मरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 1
खाता संख्या पुराना :- 0

3974	0.0100	गै.मु.नला	0.0100	
3975	0.0100	गै.मु.नला	0.0100	
3976	0.0300	गै.मु.नला	0.0300	
3977	0.0300	गै.मु.नला	0.0300	
3978	0.0200	गै.मु.नला	0.0200	
3979	0.0600	गै.मु.नला	0.0600	
3994	0.2500	बंजडकात्रिल चराई	0.2500	0.20
4046	0.0500	गै.मु.नला	0.0500	
4077	0.4100	गै.मु.रास्ता	0.4100	
4078/4371	0.1536	बारानी 3	0.1536	0.61
4079/4373	0.1536	बारानी 3	0.1536	0.61
4080	4.6500	गै.मु.पहाड	4.6500	
4081	0.0900	गै.मु.पहाड	0.0900	
4082	0.2300	गै.मु.पहाड	0.2300	
4084	0.2800	बारानी 3	0.2800	1.11
4085	8.1600	गै.मु.पहाड	8.1600	
4099	0.0300	गै.मु.पहाड	0.0300	
4100	0.0300	गै.मु.पहाड	0.0300	
4103	0.0300	गै.मु.पहाड	0.0300	
4104	0.0100	गै.मु.पहाड	0.0100	
4109	0.1200	गै.मु.पहाड	0.1200	
4110	0.1400	गै.मु.पहाड	0.1400	
4111	0.8500	गै.मु.पहाड	0.8500	
4203	1.7000	गै.मु.	1.7000	
4231	0.0900	बारानी 3	0.0900	0.36
4256/4341	0.5600	बारानी 3	0.5600	2.21
4259/4370	0.0245	बारानी 3	0.0245	0.10
4259/4371	0.0755	बारानी 3	0.0755	0.30
4261	0.9200	बंजडकात्रिल चराई	0.9200	0.73
4267	2.3000	बंजडकात्रिल चराई	2.3000	1.82
4268/4361	1.2300	बारानी 3	1.2300	4.86
4270	0.8000	बंजडकात्रिल चराई	0.8000	0.63
4276	0.5000	बारानी 3	0.5000	1.98
4281	0.4800	बारानी 3	0.4800	1.90
4284/4339	0.0600	बारानी 3	0.0600	0.24

(Handwritten signature and text)

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

नाम :- हनुतपुराउर्फरूडी
गार हल्का :- खोरालाडखानी
भू.अभि.नि. :- खोरालाडखानी
तहसील :- शाहपुरा
जिला :- जयपुर

अंतिम चौमावा आधार सम्बन्ध :- 2074 - 2077 जमाबन्दी 2075 (वर्ष 2019) में स्थायी
भूमि धारक का नाम :- राज. सरकार
क्षेत्रफल की ईकाई :- हेक्टेयर
खाता संख्या नया :- 1
खाता संख्या पुराना :- 0

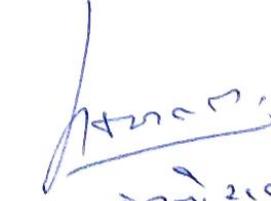
4286	0.4900	बारानी 3	0.4900	1.94
4288	0.1500	बारानी 3	0.1500	0.59
4289	1.2400	बारानी 3	1.2400	4.90
4290	2.3000	बंजडकाविल चराई	2.3000	1.82
4291	4.0100	बंजडकाविल चराई	4.0100	3.17
4292/3863	0.0700	गै.मु.रास्ता	0.0700	
4294/3864	0.1100	गै.मु.रास्ता	0.1100	
4299/3865	1.6884	बंजडकाविल चराई	1.6884	1.33
4300/3865	0.0416	गै.मु.रास्ता	0.0416	
4320/2599	0.0060	गै.मु.रास्ता	0.0060	
कुल खसरे - 147	57.1724		57.1724	40.5100

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 10-Jul-2024

NIG


प. खोरालाडखानी

राजस्थान सरकार

NIC-BHUNAKSHA

जिला : जयपुर

खसरा नक्शा एवं जमाबंदी(प्रतिलिपि)

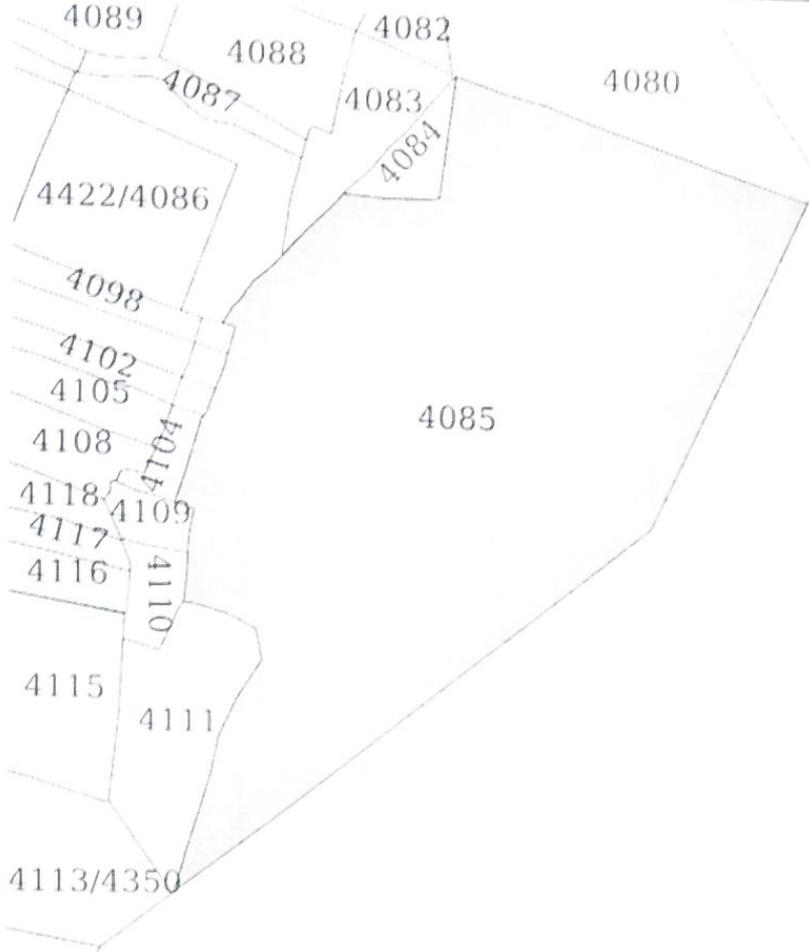
दिनांक : 10/07/2024 04:20:02 PM

पटवारी हल्का : खोरालाडखानी

तहसील : शाहपुरा

भू. अ. नि. क्षेत्र : खोरालाडखानी

ग्राम : हनुतपुराउर्फरूडी



Scale 1:4000

खसरा संख्या : 4085 क्षेत्रफल : 8.1600 Hectare खाता संख्या : 1 पुराना खाता संख्या : 1

भूमि किस्म [क्षेत्रफल लगान] : गे.मु पहाड [8.1600]

राज. सरकार


महेश लाल रैयार
संक्षेप अधिकारी क हस्ताक्षर एवं सील

पटवारी

पटवार हल्का 221/215/52111

तह. शाहपुरा, जयपुर

नोट :- १. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

२. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।

३. प्रविष्टियों में सशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें। ULPIN no : null